

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

CP-197/95
DA-3129/92

Date of decision 9-4-1996

Hon'ble Shri S.R. Adige, Member (A)
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri Sumit Singh
s/o Shri Nand Lal
R/o H.No. 270, H.Block, Sultan Puri,
Delhi.

.. Applicant

(By Advocate Shri Yogesh Sharma proxy
counsel Shri V.P. Sharma)

Vs.

1. Shri R.M. Aggarwal,
Divisional Railway Manager,
Bikaner Division, Bikaner (Rajasthan)

.. Respondents

(By Advocate Shri P.S. Mahendru)

ORDER (ORAL)

(By Hon'ble Shri S.R. Adige, Member (A))

Shri Sharma has stated very fairly that the respondents have complied with the Tribunal's direction to consider placing the applicant's name on the Live Casual Labour Register and have rejected the same after due consideration. Under the circumstances, nothing further survives in the C.P., which is dismissed and the notice against the respondents are discharged.

2. In the event that any grievance survives against the decision of the respondents, it is open to the applicant to agitate the matter through appropriate original proceedings if so advised in accordance with law. No costs.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

Adige
(S.R. Adige)
Member (A)